Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.11/AM-19 dated 30.08.2018 actually held on 20.09.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Daniel
1	Shri J.D. Giri, Vice President	Department
		AEPC
2	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3	Shri Nand Lal, Consultant	DIPP
4	Shri S.K.Mohapatra, DDG	
	Shri Dinesh Baid, FTDO	DGFT
	omi binesii baid, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 10/AM-19 dated 16.08.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 11/AM-19 dated 30.08.2018 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 11/84-ALC3/2018 MEETING DATE : 30.08.2018

	Case No.:5/11/84- ALC3/2018	Party Name: GIRIVARYA NON WOVEN FABRICS PVT. LTD.	Meet No/Date:11/84- ALC3/2018 30.08.2018	Approved
1	HQ File :01/84/050/00173/AM19/	RLA File :24/24/040/00033/AM17/	Lic.No/Date:2410042195 04.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. 165000 Kg. RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2017		ALC3/2018 30.08.2018	Status:Deferred
2 F	HQ File 01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012	Defer Date:11.10.2018

Decision : Committee considered the case as per agenda along with other relevant papers and noted that information called from the firm not received. Committee decided to send a final reminder to the firm and if no reply received within 15 days from the date of issue of the

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minutes, case will be rejected without further correspondence. The case stands deferred to 11.10.2018.

Case No.:2/9/84- ALC3/2018	Party Name:BEEKU EXPORTS	Meet No/Date:11/84- ALC3/2018 30.08.2018	Approved
HQ File	RLA File	Lic.No/Date:0410163686	
:01/84/050/00156/AM19/	:04/24/040/00159/AM18/	13.11.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above advance authorization as under:-

Export Item No	Quantity Allowed
1	As applied
2	2.75 Sqm/Per piece
3	2.5 Sqm/Per piece

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

	ALC3/2017	Name: ASHAPURA	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status:Deferred
4	HQ File	RLA File	Lic.No/Date:0310817119	Defer
	:01/84/050/00288/AM18/	:03/94/040/00597/AM18/	16.11.2017	Date:11.10.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has been asked to furnish the information as per DIPP deficiency letter dated 07.08.2018. Committee decided to send a final reminder to the firm and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred for re-listing on 11.10.2018.

	Case No.:48/21/84- ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:11/84- ALC3/2018 30.08.2018	Approved
5	HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied as per CAD/CAM. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

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	ALC3/2018	Name:SCHOELLER	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status:Deferred	
	HQ File :01/84/050/00113/AM19/	RLA File :03/95/040/01067/AM18/	Lic.No/Date:0310819903 19.03.2018	Defer Date:27.09.2018	
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to give the requirement of fabric in Sqmt per piece. The case stands deferred for re-listing on 27.09.2018.				

	Case No.:1/11/84- ALC3/2018	Party Name:GRINDWELL NORTON LTD	ALC3/2018 30.08.2018	Status: Deferred and Re- indexed
7	HQ File :01/84/050/00169/AM19/	RLA File :03/94/040/00012/AM19/	Lic.No/Date:0310820575 20.04.2018	Defer Date: 27.09.2013

Decision : Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 27.09.2018.

	Case No.:9/7/84- ALC3/2018	Party Name:SUPERHOUSE LIMITED	Meet No/Date:11/84- ALC3/2018 30.08.2018	Approved
8	HQ File :01/84/050/00117/AM19/	RLA File :06/24/040/00008/AM19/	Lic.No/Date:0610038884 16.05.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied as per CAD/CAM. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/11/84- ALC3/2018	Party Name:ESSKAY CORPORATION	ALC3/2018 30.08.2018	Status: Deferred and Re- indexed
9	HQ File :01/84/050/00170/AM19/	RLA File :03/94/040/00067/AM19/	Lic.No/Date:0310821225 24.05.2018	Defer Date: 27.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm. The case stands deferred for re-listing on 27.09.2018.

10 Case No.:16/8/84-	Party	Meet No/Date:11/84-	Status:

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ALC3/2018	Name:PANORAMA EXPORTS PVT LTD	ALC3/2018 30.08.2018	Withdrawn
HQ File :01/84/050/00133/AM19/	RLA File :03/94/040/00132/AM19/	Lig No/Deta-0510406710	

Decision : Committee considered the case as per agenda along with other relevant papers and observe that the case has already been approved in previous meeting. Accordingly Committee decided to withdraw the case from the Agenda.

	Case No.:1/9/84- ALC3/2018	Party Name:S P GARMENTS	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/84/050/00155/AM19/	RLA File :04/24/040/00041/AM19/	Lic.No/Date:0410164388	Defer Date 27.09.2018
	:01/84/050/00155/AM19/ :04/24/040/00041/AM19/ 05.06.2018 Decision: Committee considered the case as per agenda along with other relevant papers an decided to defer the case. The case stands deferred for re-listing on 27.09.2018.			

12	Case No.:3/11/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/84/050/00171/AM19/	RLA File :04/24/040/00069/AM19/	Lic.No/Date:0410164453 28.06.2018	Defer Date
	Decision : Committee	idered the case as per agend		27.09.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for comments. The case stands deferred for re-listing on 27.09.2018.

Case No.:4/11/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status: Deferred
HQ File :01/84/050/00172/AM19/ Decision : Committee cons	RLA File :04/24/040/00079/AM19/	Lic.No/Date:0410164459 02.07.2018	Defer Date: 27.09.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for comments. The case stands deferred for re-listing on 27.09.2018.

Case No.:6/9/84- ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status:Deferre
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HQ File :01/84/050/00160/AM1 9/	RLA File :05/24/040/00194/AM1 9/	Lic.No/Date:051040708 0 04.07.2018	Defer Date:11.10.201
Decision : Committe		04.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm. The case stands deferred for re-listing on 11.10.2018.

	Case No.:7/11/84- ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2018 30.08.2018	Approved
15	HQ File :01/84/050/00175/AM19/	RLA File :05/23/040/00176/AM19/	Lic.No/Date:0510407175 12.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied as per CAD/CAM. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:8/11/84- ALC3/2018	Party Name:CONCEPT CLOTHING	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/84/050/00176/AM19/	RLA File:05/23/040/00175/AM19/	Lic.No/Date:0510407176 12.07.2018	Date:

Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm. The case stands deferred for re-listing on 11.10.2018.

1 0	Case No.:6/11/84- ALC3/2018	Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:11/84- ALC3/2018 30.08.2018	Status: Deferred
	HQ File :01/84/050/00174/AM19/ Decision : Committee con	RLA File :04/24/040/00101/AM19/		Defer Date 27.09.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to request the firm to explain as to how the exported quantity is higher than imported quantity. The case stands deferred for re-listing on 27.09.2018.

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Minutes of manual cases considered by the Norms Committee -V In Meeting No.11/84 AM-19 dated 30.08.2018

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Case No 162	M/s RNR International
NC M.No11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00024/ AM15/DES-V
	R.A.F.No.05/24/00039/00034/AM14

M/s R&R International has requested for re-fixation of input output norms of ladies Tunic and Ladies Caftan against annual advance License No.0510353444 dated 07.05.2013 and Annual Advance License No. 0510380207 dated 25.02.2014.

Decision: The representative of the firm presented before the committee and made their submission. The Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms as below:-

Annual Advance License No.0510353444 dated 07.05.2013:-

S.No.	Export Product	Quantity Allowed	
36.	Ladies Dress Made of 100% Silk Chiffon Printed GSM-20 (+/- 10%) width 145.Cms	@4.05 Sq. meter piece	per
37.	Ladies Blouse Made of 100% Silk Chiffon Printed GSM-20 (+/- 10%) width 145.Cms	@2.50 Sq. meter piece	per
38.	Ladies Kaftan Made of 100% Silk Chiffon Printed GSM-20 (+/- 10%) width 145.Cms	@5.50 Sq. meter piece	per
39.	Ladies Tunic Made of 100% Silk Chiffon Printed GSM-20 (+/- 10%) width 145.Cms	@3.50 Sq. meter piece	per
40.	Ladies Scarf Made of 100% Silk Chiffon Printed GSM-20 (+/- 10%) width 145.Cms	@1.01 Sq. meter piece	per

ANNUAL ADVANCE LICENSES NO.0510380207 DT.25.02.2014:-

S.No.	Export Product	Quantity Allowed
64.	Ladies Tunic Made of 100% Silk Chiffon	@3.50 Sq. meter per
	Printed GSM-20 (+/- 10%) w - 145.Cms	piece
65.	Ladies Kaftan Made of 100% Silk Chiffon	@5.50 Sq. meter per
	Printed GSM-20 (+/- 10%) w - 145.Cms	piece
66.	Ladies Trouser Made of 100% Silk Chiffon	@2.70 Sq. meter per
	Printed GSM-20 (+/- 10%) w - 145.Cms	piece
67.	Ladies Skirt Made of 100% Silk Chiffon	@3.50 Sq. meter per
	Printed GSM-20 (+/- 10%) w - 145.Cms	piece
68.	Ladies Tunic Made of 100% Silk Satin	@2.70 Sq. meter per
	SDpandex-94% Silk and 6% Spandex	piece
	Printed GSM-70 w - 108	
69.	Ladies Tunic Made of 100% Silk Printed	@2.50 Sq. meter per

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	GSM-22 w - 133	piece
70.	Ladies Tunic Made of 100% Silk Printed GSM-39 w - 133	@2.00 Sq. meter per piece
71.	Ladies Tunic Made of 100% Silk Printed GSM-25 w - 137	@2.10 Sq. meter per piece
72.	Ladies Tunic Made of 100% Silk Printed GSM-80 w – 147	@2.20 Sq. meter per piece

RA concerned may take necessary action subject to compliance of other usual conditions.

19.

Case No 129	M/s Precise Seamless Apparels
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00180/ AM14/DES-V
	R.A.F.No.05/24/0040/00225/AM14

Request for modification for adhoc norms for the Advance Authorisation No.0510366707 dated 25.09.2013.

Decision: M/s Precise Seamless Apparels vide their letter dated 25.04.2018 have requested for revision/modification of adhoc norms for above Advance Authorisation. Committee considered the agenda and decided to allow requirement of main input- YARN per piece of Export Garment = 0.1862 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions

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Case No 164	M/s Precise Seamless Apparels
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/050/00355/ AM15/DES-V
	R.A.F.No.05/24/040/00441/AM15/

Request for modification for adhoc norms for the Advance Authorisation No.0510392552 dated 23.12.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided that the party is not clear about the real problem. Accordingly, they were advised to check their records in respect of input and output and make a fresh representation to CLA, New Delhi.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No 165	M/s Precise Seamless Apparels
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/050/00356/ AM15/DES-V

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R.A.F.No.05/24/040/00441/AM15

Request for modification for adhoc norms for the Advance Authorisation No.0510392553 dated 23.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided that the party is not clear about the real problem. Accordingly, they were advised to check their records in respect of input and output and make a fresh representation to CLA, New

RA concerned may take necessary action subject to compliance of other usual conditions.

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F.No. 01/84/162/00033//AM19/ DES-V

Amendment in Special Advance Authorization No.0710113247 dated 08.05.2018

Decision: The firm submitted that they have already obtained the Special Advance Licence No. 0710113247 dated 08.05.2018, but now his buyer changed the Garment Gender from Ladies to Men's with same style number and Fabric consumption. The Committee considered the case as per agenda alongwith other relevant papers and decided to allow the same. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

23.

Case No 167	M/s Richa Global Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	
	F.No.01/84/162/00104/ AM19/DES-V

Prior fixation of adhoc norms for export of 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM-125 (+ or -10%) Style No.482107 2. Ladies Top of 100% Polyester Printed Woven Fabric GSM-92 (+ or -10%) Style No.485995 under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 20.08.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No 168	M/s Shahi Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00106/ AM19/DES-V

Prior fixation of adhoc norms for export of Mens Shorts Made of 98% Cotton 2% Spandex Printed Woven Fabric GSM 265 (Tolerance + or -10%) (STYLE NO 7MD2158) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision:M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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Case No 169	M/s Shahi Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00107/ AM19/DES-V
Prior fixation of adhoc norms for expert of	

Prior fixation of adhoc norms for export of Gents Jacket with Hood Made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or – 10%) (STYLE NO XM0780) under special advance license scheme under para 4.04(a)1FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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M/s Shahi Exports Pvt.Ltd.

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NC M.No.11/84 AM-19 dt.30.08.2018.

F.No.01/84/162/00108/ AM19/DES-V

Prior fixation of adhoc norms for export of Mens Shorts Made of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 265 (Tolerance + or –10%) (STYLE NO 7MD2156) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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Case No 171	M/s Shahi Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00109/ AM19/DES-V

Prior fixation of adhoc norms for export of Mens Trouser Made of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 265 (Tolerance + or -10%) (STYLE NO 7MD2159) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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Case No 172	M/s Shahi Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00110/ AM19/DES-V
Prior fixation of adhoc norms for export of	Girls Trouser Made of 65% Cotton 32% Polyester 3%

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Spandex Dyed Woven Fabric GSM-285 (Tolerance + or -10%) (STYLE NO DG83D006R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

29.

Case No 173	M/s Shahi Exports Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/162/00111/ AM19/DES-V

Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Polyester PU Coated Dyed Woven Fabric GSM 68 and 100% Polyester Knitted Dyed Fabric GSM 60 (Tolerance + or – 10%) (STYLE NO 344J2073) under special advance license scheme under para 4.04(a)1FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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Case No 174	
NC M No 11/84 AM 10 1/20 00 00	M/s Loyal Textile Mills Ltd.Kovilpatti
NC M.No.11/84 AM-19 dt30.08.08.2018.	E No 01/04/160/040
Modification of norms for advance authorize	and in the second secon
dt.31.12.2015, 3510044798 dt 30.09.2015, 24	zations Nos. 3510035276 dt.25.08.2011, 3510044856
3510044832 dt 08 12 2015 2510044000	510044806 dt.07.10.2015, 3510044805 dt.07.10.2015,
dt.30.09 2015 3510044801 tt 20.00 2015	16.10.2015, 3510044807 dt.12.10.2015, 3510044808 dt.07.10.2015, 3510044807 dt.12.10.2015, 3510044800 044858 dt.06.01.2016 and 3510044799 dt.30.09.2015
Decision: Committee considered the ca	ase as per page 1 1

Decision: Committee considered the case as per agenda along with other relevant papers. Committee examined the matter and decided to **ratify** the norms for the above mentioned avance Authorisations as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item

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under these advance authorisations as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT. RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No 175	M/s Abhishri Packaging Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/050/395/ AM18/DES-V
RA.F.No.03/94/040/895/AM18	Adv.A/A.No.0310819065 dt.09.02.2018

Decision: Firm vide representation dated 22.08.2018 submitted that the Kgs is required to be mentioned in UOM for Export item at Sr. No.2 & 3 against Import item No.1. The Committee considered the case as per agenda along with other relevant papers and decided to accept the request of the firm.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No 176	M/s Abhishri Packaging Pvt.Ltd.
NC M.No.11/84 AM-19 dt.30.08.2018.	F.No.01/84/050/392/ AM18/DES-V
RA.F.No.03/94/040/892/AM18	Adv.A/A.No.0310819066 dt.09.02.2018

Decision: Firm vide representation dated 22.08.2018 submitted that the Sq. Meter is required to be mentioned in UOM for Export item at Sr. No.2 against Import item No.6 and Kgs is required to be mentioned in UOM for Export item at Sr. No.3 against Import item No.1. The Committee considered the case as per agenda along with other relevant papers and decided to accept the request of the firm.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No 177	M/s Loyal Textile Mills Ltd.Kovilpatti
NC M.No.11/84 AM-19 dt30.08.2018.	F.No.01/84/050/092/ AM16/DES-V
R.A.F.No.35/24/040/00015/AM16	Adv.A/A.No.3510044760 dt.16.06.2015
Decision: Committee considered at	

Decision: Committee considered the case as per agenda along with other relevant papers. Committee examined the matter and decided to **ratify** the norms for the above mentioned Avance Authorisation as applied for. Firm is requested to properly maintain the documents / records e.g. item wise Production and Consumption records of the export item under this advance authorization, as record shall be audited by a joint team of officers after a period of six months from the date of publication of this Minute on the website of DGFT.

RA concerned may take necessary action subject to compliance of other usual conditions.

34.

Case No 178	M/s AYM Syntex Ltd. (Formerly known as M/s WelspunSyntex Ltd.)
NC M.No.11/84 AM-19 dt 30.08.2018.	F.No.01/84/050/00434/ AM16/DES-V
R.A.F.No.03/95/040/00306/AM16	Adv.A/A.No.0310800299 dt.18.11.2015

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meeting No.30/84 dated 25.02.2016 against the A/A.No.0310800299 dt.18.11.2015, as their item is not concern with GSM. The Committee considered the case as per agenda along with other relevant papers and decided to accept the request of the firm. RA concerned may take necessary action subject to compliance of other usual conditions.

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